GOVERNMENT OF INDIA MINISTRY OF POWER

LOK SABHA UNSTARRED QUESTION NO.1928 TO BE ANSWERED ON 22.09.2020

FIRE MISHAP AT SRISAILAM POWER PLANT

1928. SHRI ANUMULA REVANTH REDDY:

Will the Minister of POWER be pleased to state:

(a) whether the Government proposes to initiate any inquiry in recent fire mishap at Srisailam Power Plant to find out the criminal conspiracy in which several employees lost their lives and the equipments worth hundreds of crores were damaged due to the negligence of the State authorities involved therein;

(b) if so, the details thereof and if not, the reasons therefor;

(c) whether the Government also proposes to initiate an inquiry under 'Central Electricity Authority' to understand the technical failures that lead to the tragic incident;

- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, NEW & RENEWABLE ENERGY AND THE MINISTER OF STATE FOR SKILL DEVELOPMENT & ENTREPRENEURSHIP

(SHRI R.K. SINGH)

(a) & (b): Srisailam Power Plant is a state level project under the jurisdiction of Government of Telangana. Government of Telangana has already ordered a CID enquiry vide order dated 21.08.2020 to go into the

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facts and circumstances leading to fire & identify the causes. Further, a 5 member Internal Committee has also been constituted by Telangana State Power Generation Corporation Limited (TSGENCO) vide order dated 23.08.2020 under the Chairmanship of CMD, Telangana State Southern Power Distribution Company Limited (TSSPDCL) to enquire into the fire accident and to furnish a report on causes and circumstances that led to the fire accident and measures to be taken to prevent such accidents in future.

(c) to (e) : The Central Electricity Authority has been requested to take action in the matter under the provisions of Central Electricity Authority (Measures relating to Safety & Electric Supply) Amendment Regulations, 2018.

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